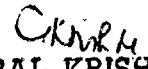


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

(8)

OA/TA/MP. No. 199

G. Lashyam Meena Versus *Govt.*

Date of Order	Orders
19298	OA 528/97 with MA 1/98, 2/98 and 345/97 Sh. Chand Kachore, Counsel for the applicant. Sh. M. K. Rawat, for Clerk, departmental representative for 1st, 2nd and 3rd. Sh. R. N. S. Pansar, Advocate, Jaipur, for Sh. R. N. Mathur, Counsel for Sh. Bhawilal Meena, applicant in MA 1/98. Sh. P. V. Chell, Counsel for Sh. Pankaj Sharma, Krishna Mohan, N. K. Verma, B. D. Sharma and Ashok Kumar, applicants in MA 345/97, which has already been allowed. Counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh OA implicating the aforesaid persons as respondents therein and also making certain other respondents amendments, which is considered necessary. Permission is prayed for, is granted. Documents concerned to the OA shall be returned to the applicant. OA stand dismissed as having been withdrawn. MAs 1/98, 2/98 and 345/97 also stand disposed of. No order as to costs.  (O. P. SHARMA) Administrative Member  (GOPAL KRISHNA) Vice Chairman (J)

2d on behalf of
Sh. M. K. Rawat
27/2/98

Received
27/2/98

forwarded
27/2/98

copy of order
issued to applicant
Vide - 4758
Dt - 27-2-98